

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

**CCP No. 332/00032/2017
In Original Application No. 524/2016**

This, the 23rd day of April, 2019

**Hon'ble Ms. Jasmine Ahmed, Member (Judicial)
Hon'ble Mr. Devendra Chaudhry, Member (Administrative).**

Smt. Rajawati Devi, aged about 60 years wife of Late Parbhans, R/o Village Rasoolpur, Tehsil Madhuban, District- Mau.

..Applicant
By Advocate : None.

Vs.

Sri Anoop Kumar, Divisional Railway Manager (DRM) Northern Railway, Hazratganj/Charbagh, Lucknow.

.....Respondent
By Advocate: Sri Ashutosh Pathak for Sri B.B. Tripathi.

Order [Oral]

Hon'ble Ms. Jasmine Ahmed, Member (Judicial)

An order was passed by this Tribunal on 18.11.2016 directing the respondents to dispose of representation of the applicant dated 10.05.2016 by a reasoned and speaking order within a period of four months from the date of receipt of certified copy of the order and decision so taken be communicated to the applicant.

2. In pursuance of the order of this Tribunal dated 18.11.2016, the respondents have passed an order dated 02.05.2018 whereby claim of the applicant has been rejected.
3. Accordingly, we feel that order of this Tribunal has been fully complied with. Accordingly, CCP is dismissed. Notice issued to the respondent stands discharged.

**(Devendra Chaudhry)
Member (A)**

**(Jasmine Ahmed)
Member (J)**